

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 12.11.2003

CP 38/2003 (OA 217/2000)

Dr. Balwant Singh s/o Sardar Moola Singh r/o Opp. Electricity Board, Post Office Jyoti Nagar, Jaipur.

... Applicant

Versus

1. Shri S.S.Daura, IAS, Secretary, Govt. of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, North Block, New Delhi.
2. Shri R.K.Nair, Chief Secretary, State of Rajasthan, Rajasthan Secretariat, Jaipur.

... Respondents

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

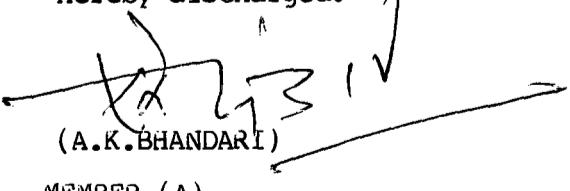
HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant	... Mr.Ishwar Jain
For Respondent No.1	... Mr.Arun Chaturvedi
For Respondent No.2	... Mr.U.D.Sharma

ORDER (ORAL)

The present Contempt Petition has been filed for alleged violation of the order dated 5.5.2003, passed by this Tribunal in OA 217/2000. Notice of this CP was given to the respondents. Respondent No.2 has filed reply, whereby it was stated that writ petition has been filed before the Hon'ble High Court of Rajasthan against the order in question. Learned counsel for respondent No.2 has further filed an affidavit today, whereby it has been stated that the order in question has been stayed by the Hon'ble High Court vide its order dated 28.10.2003, passed in Writ Petition No.5541/2003. Learned counsel for respondent No.1 has also stated that the Union of India has also filed writ petition against the order in question and in that petition also, the operation of the impugned judgement passed by this Tribunal has been stayed by the Hon'ble High Court.

2. In view of this development, the present Contempt Petition does not survive and the same is dismissed. Notices issued to the respondents are hereby discharged.


(A.K.BHANDARI)

MEMBER (A)


(M.L.CHAUHAN)

MEMBER (J)